

(d) The question of direct recruitment to Class I posts (including those reserved for Scheduled Castes and Scheduled Tribes) through open competition is under consideration of the L.L.C.

**Allegations against Chairman of I.T.D.C.**

5938. SHRI VIJAYPAL SINGH:  
SHRI C. K. CHANDRAPAN:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government have received a joint letter from several M.P.s. seeking an enquiry into the various allegations levelled by mass media against the Chairman of India Tourism Development Corporation;

(b) whether the CBI has enquired into those and submitted an interim report about this official; and

(c) if so, the broad details and action taken against him?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR). (a) to (c) Yes, Sir The Central Bureau of Investigation have carried out investigations into certain allegations made against the Chairman and Managing Director, India Tourism Development Corporation. The Central Bureau of Investigation's report has been referred to the Central Vigilance Commission. Further necessary action will be taken on the advice of the Commission.

**Malpractices in disposal of confiscated goods**

5939. SHRI MUKHTIAR SINGH MALIK: Will the Minister of FINANCE be pleased to state:

(a) whether in Collectorate of Central Excise and Customs, Delhi there has been misuse of sale proceeds from confiscated luxury goods through National Consumers Cooperative Federation and Army Canteen;

(b) whether most of the goods are being sold to the Department Officers and General Public, Members of the Valuation Committee through back door methods by putting less valuation, thereby loss of foreign exchange; and

(c) if so, whether Government propose to inquire into the matter and if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): (a) No case of misuse of sale proceeds of confiscated luxury goods sold through National Consumers Cooperative Federation and Defence canteens has come to notice in the Collectorate of Customs and Central Excise, Delhi.

(b) confiscated goods are not allowed to be sold to departmental officers or to members of the public. However, perishable goods like cigarettes and foodstuffs are allowed to be sold to the members of the public. The valuation of goods is done by a Committee consisting of three senior officers of the Collectorate after careful verification of the market prices of similar goods. Hence the question of any loss to the government revenue does not arise;

(c) In view of (a) and (b) above, does not arise.

**Import of Polyester Chips**

5940 SHRI MADHU LIMAYE: Will the Minister of COMMERCE be pleased to state:

(a) whether his Ministry has received a letter dated the 16th November, 1974 from a Socialist Party Member of Lok Sabha about the violation by IOC and Cast of the ICI Group of the conditions of import of polyester chips;

(b) if so, the details of these violations; and

(c) the action taken against these companies on the basis of the investi-